## ARTICLE 136 OF THE CONSTITU- Fund Act; TION

MINISTER be pleased to state:

- (a) whether it is a fact, that under Article 136 of the Constitution, the Supreme Court of India has discretionary powers to grant special leave to appeal from any judgment made by any court of fire' country;
- (b) whether Government have received a number of complaints that the justice is no' .. being; provided to an ordinary citizen who cannot afford a Senior Advocate;
- (c) whether any guidelines have been framed by the Supreme Court to stop the misuse of the discretion; and

(d)'if so. the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. BHARDWAJ): (a) to (d) Hon'ble Judges., of the Supreme Court are constitutional' functionaries who have in a number of judicial pronouncements laid dowrr the scope of Article 136 of the Constitution. Powers under Article 136 being exeeprior.al and discretionary in nature are exercised to decide substantial questions of law of" general importance and in accordance with the requirement of justice'. They cannot be treated as arbitrary powers. It is also not true that justice is not provided to those who cannot afford a Senior Advocate.

#### CORPUS FUNDS BENEFIT TO PUBLIC TRUSTS

3198 SHRI DILIP SINGH JUDEV : Will the PRIME MINISTER be pleased to state:

- (a) what is the criteria of Corpus Funds Benefit given to public trusts, societies and institutions in the country;
- (b) the norms laid, down, by Government for public trust society to borrow

DISCRETIONARY POWERS UNDER donations" from the Public under Corpus-

- (c) whe her it is a fact that the Delhi 3197. SHRI M. A.BABY: Will the PRIME Gujarati Samaj Management is borrowing donations from those visitors, tourists and passengers who stay in the guest house building on commercial purpose rent on each room charges on account of donations am! management of Delhi Gujarati Samaj are misusing corpus fund benefit;
  - (d) whether Government have permitted Deihi Gujarati Samaj to use corpus fund for their commercial purpose;
  - (e) whether Government have ever charged sales lax and hotel tax from tbi;: samaj on 'heir commercial hotel activity;
  - (f) whether Government have conducted any enquiry into corpus fund scandal; and
    - (g) if so, the action taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. BH'ARDWAJ) \* (a) and (b) The societies are registered under the Societies Registration Act, 1860. There is no provision under this Act, as applicable to N.C.T. of Delhi, for gnnt of any corpus- fund to societies.

- (c) to (e) The Delhi Gujarati Samaj Management is registered in Delhi vide Registration No. S-71. Registered societies are required to send only annual list of governing body, under Section 4 of the said Act, to the Registrar of Societies. No other information about internal working of societies is maintained by the Registrar of Societies.
- (f) and (g) No such enquiry has been conducted by the Registrar of Societies, Delhi as he is not empowered to investigate the interna! affairs of the societies.

#### MERGER OF INDIAN HELD **COMPANIES**

3199. SHRI. ASHOK MITRA;.. Will the. PRIME MINISTER be pleased to state ;

- (a) the- details of Indian companines which have either merged with, or haves ttesn acquired by multinational corporations with headquarters abroad. July, 1991;
- (b) whether Government have considered the impact of such mergers and acquisitions orr the degree of fair compe^ tition within the country; and
- (c) if so, whether Government would consider adoption of an upper threshold in respect of market shares beyond which the dominant firm in such mergers and acquisitions will be required to divest a part of its holdings?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. BHARDWAJ): (a) While there are cases of Indian Companies merging with otheicompanies regis'ered in India, there is no case of any company registered in India merging since July, 1991 with a foreign company incorporated outside India.

A foreign company may acquire shares of an Indian Company subject to such approvals as may be required. The list of foieign collaborations approved with in-crease in foreign equity daring the period ...from August. 1991 to September, 1993 is givetts in the Annexure. [See Appendix GUOX Annexurc No. 62].

- (b) The government has taken into consideration all such factors.
- (c) Sections 23 and 24 of the M.R.T.P. Ac' 1969 have been omitted by the M.R.T.P. (Amendment) Act, 1991 with elect from 27-9-1991. The M.R.T.P. Commission is, however, empowered to look *into* allegations relating to the nonopolisnuc restrictive and unfair trade practices under the provisions- of the said Act.

### म्बर्गारीको के विकास सम्बद्धानः स्वरक्षास्यः में सम्बद्धाः किने असे नामले

3200 की जिम्लमाई हरिनाई शुन्स : क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि:

- (क) वर्ष 1990, 1991, 1992 के दौरान शीर 30 नवस्वर, 1993 तक न्यामधीओं के विकक्षः श्रव्याचार के कितने मामले उच्चतम न्यामालक में दर्ब हुए और उनका राज्यनार स्मीरा स्था है,
- (ख) उपर्युक्त किंकायतों में **धे माननीय** स्थायालयों में भ्रष्टाबार विरोध किंबाय **डा**उर दर्ज की गयी भिकायतों की संख्या का है और उनके क्या परिणाम निकले हैं,
- (ग) इनमें ऐसे मामले, यदि कोई हों, जिन पर श्रण्टाचार निरोध विभाग द्वारा नालूगी कार्य यही की गयी हो उसके प्रत्यक्त भूष्ट्रपत के माननीय उच्च स्थायाक्षय में दर्श किये वर्ष मानकों की संख्या स्था है, और?
- (क) ऐसे भामलों में मुकरात के माननीय स्वायालय द्वारा क्या कदम सठायें गये हैं?

विधिः, न्याद सेर कंगी कार्य संसाधकः में राज्य संती (श्री हंसराकः भारतस्य) : (क) से (व) जानकारी एकत्र की जा रही है बीर सदन के पटल पर रख दी जाएगी।

# STUDY OF TRIBUNAL SYSTEM BY LAW COMMISSION

- 3201. SHRICMMANBHAI HARIBHAI SHUKLA: Will the PRIME MINISTER be pleased to state:
- (a) whether Government have askedthe Law Commission to undertake a study of the entire tritfttnal system;
- (h) whether the Law Commission has submitted its report}